

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-50/1997/4878/A

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Arunima Deka,  
Principal Judge, Family Court,  
Barpeta.

Dated Guwahati the 17<sup>th</sup> December, 2020

Sub: **Winter Vacation with station leave permission.**

Ref:- Your letter Nos.F.C.(B)/2020/408 dtd 15.12.2020

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail winter vacation from 24.12.2020 till the morning of 31.12.2020 along with station leave permission w.e.f the evening of 23.12.2020 till the morning of 02.01.2021.

Further, the Counsellor, Family Court, Barpeta in her absence, the Chief Judicial Magistrate, Barpeta and in his absence the Judicial officer who will be in charge of the Court and office of the Chief Judicial Magistrate, Barpeta has been directed to remain in charge of the Family Court, Barpeta during your absence.

Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

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**Memo NO.HC.VII-50/1997/4879-1A dated 17.12.2020**

Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Chief Judicial Magistrate, Barpeta.
3. The Counsellor, Family Court, Barpeta.
4. ✓ The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**

Rdas